

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 251/2025

In the matter of:

Sandeep Choudhary

.....Applicant

Versus

State NCT

of

Delhi

&

Ors.

.....Respondent(s)

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Filed by

New Delhi:

Dated: 14th.07.2025

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 251/2025

In the matter of:

Sandeep Choudhary

.....Applicant

Versus

State NCT of Delhi & Ors.
.....Respondent(s)

ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE WITH RESPECT TO THE ORDER DATED 21.05.2025.

I, Sanjay Vatts, Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 21.05.2025, on the basis of the complaint filed by applicant that there is a vacant plot in front of the applicant's house and in that vacant plot the neighbour living in the vicinity are throwing garbage/waste from their houses.



3. That this Hon'ble Tribunal pleased to direct DPCC and MCD to duly look into the complaint of the Applicant respectively in accordance with law and take appropriate preventive and remedial action.
4. That, an earlier complaint dated 23.07.2024 was received from Sh. Sandeep Chowdhary, resident of H.No. A-1, Gali No. 12/1, Near Sheetla Mata Mandir, Wazirabad, Delhi. The complaint concerned air and land pollution caused by garbage accumulation in the vacant plot opposite his residence. The complaint was forwarded to the Municipal Corporation of Delhi (MCD) on 14.10.2024 for necessary action under the guidelines for the "Shifting of Industries from non-conforming/residential areas." Copy of the letter dated 14.10.2024 issued to MCD is enclosed herewith as ANNEXURE-1.
5. That, in compliance with the order dated 21.05.2025, the DPCC conducted an inspection on 19.06.2025 at the alleged vacant plot to verify the facts and figures related to the complaint. The following observations were made:

- No person was there to look after the aforesaid alleged vacant plot.
- The vacant plot found filled with municipal solid waste & looked like a dumping site and the foul smell was being spread in the nearby areas. Further, it was also observed that due to mass of dumped garbage in & around of the alleged vacant plot mice, mosquitoes and other insects was found breeding & roaming around.

We tried to contact the complainant Sh. Sandeep Chaudhary through visit at his house situated opposite to the alleged vacant plot, but there was no response.



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Copy of the inspection report dated 19.06.2025 alongwith geo-tagged photographs are enclosed herewith as ANNEXURE-2 (Colly).

- 6. That as per the Solid Waste Management Rules, 2016, appropriate actions regarding scientific handling & management of municipal solid waste are to be taken by the concern departments like. Department of Urban Development. Local Bodies/ Authorities, etc.. The solid waste management, including garbage disposal falls under the jurisdiction of the Municipal Corporation of Delhi (MCD).
- 7. That subsequent to inspection, a letter dated 23.06.2025 had been sent to the Commissioner of MCD interalia requesting to take necessary action with respect to order passed by this Hon'ble Tribunal in this matter. 'Copy of the letter dated 23.06.2025 issued to MCD is enclosed herewith as ANNEXURE-3. Till date.no action taken report was received from MCD with regard to letter dated 14.10.2024 and 23.06.2025.
- 8. That, in view of the above, the present action taken report may kindly be taken on record.


DEPONENT

Identify the deponent who has signed in my presence

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 14 JUL 2025 day of July 2025.

10/14
 The Seal of Oath Commissioner
 S.L. No. 56/2023
 App. By. Delhi High Court
 Period-15/07/2023
 to 14/07/2025
 Tis Hazari Court, Delhi-11005A

CERTIFIED THAT THE DEPONENT
 Shri/Smt./Km. *Sunjay*
 S/o W/o D/o... *...*
 R/o... *...*
 Identified by Shri *...*
 has solemnly *...*
 Delhi on *...*
 that the Contents of the *...*
 have read and explained *...*
 are true and *...*
 correct to his knowledge.


DEPONENT

10/14
14 JUL 2025
 Oath Commissioner Delhi

Annexure-1

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006 visit us at : http://dpcc.delhigovt.nic.in</p>	<p align="right">By Speed Post</p> 
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(4)

F.No.DPCC/CMC-VII/Complaints/2024/4405-06

Dated: 14-10-2024

To,

The Commissioner (MCD),
4th Floor, Dr. SPM, Civic Centre,
Minto Road, Delhi - 110002

Sub:- Complaint regarding air and land pollution due to garbage being raised in the vacant plot opposite to the H.No. A-1, Gali No. 12/1, Near Sheetla Mata Mandir, Wazirabad, Delhi-110084.

Sir,

Please find enclosed herewith complaint dated 23.07.2024 received from Sh. Sandeep Chowdhary, S/o Sh. Singh Raj Singh, R/o H.No. A-1, Gali No. 12/1, Near Sheetla Mata Mandir, Wazirabad, Delhi- 110084 regarding air and land pollution due to garbage being raised in the vacant plot opposite to the H.No. A-1, Gali No. 12/1, Near Sheetla Mata Mandir, Wazirabad, Delhi- 110084.

The Contents of the Complaint are self explanatory.

DPCC acts under the provisions of Environmental Laws only on legal units, duly explained and agreed in the meetings held on 08.12.2010, 14.07.2011, 09.12.2011 & 05.06.2015 in the office of Chief Secretary Delhi for implementation of above order dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-conforming/ residential areas".

In view of above you are requested to take necessary action at your end under intimation to complainant & this office.

Yours Sincerely


Sr. Env. Engr (CMC-VII)

Encl: As above

Copy to:

1. Sh. Sandeep Chowdhary, S/o Sh. Singh Raj Singh, R/o H.No. A-1, Gali No. 12/1, Near Sheetla Mata Mandir, Wazirabad, Delhi- 110084 with the request to follow up the matter with the aforesaid addressee department.

INSPECTION REPORT

This is in the response to the Hon'ble NGT Order dated 21.05.2025 in O.A. No. 251/2025 titled as "Sandeep Choudhary Vs. State of NCT of Delhi & Ors" and complaint made by the complainant Sh. Sandeep Choudhary S/o Sh. Singh Raj Singh R/o House No. A-1, Gali No. 12/1, Near Sheetla Mata Mandir, Wazirabad, Delhi-110084 against vacant plot situated just opposite to the complaint residence, jointly owned by Mahesh Chand Tyagi, Dhanesh Chand Tyagi, Naresh Tyagi, Omkar Tyagi & Suresh Tyagi regarding dumping of municipal waste inside the alleged vacant plot.

An inspection of the aforesaid alleged vacant plot was carried out by the DPCC officials on 19.06.2025 to verify the facts & figures, and following observations were made during aforesaid inspection:

- No person was there to look after the aforesaid alleged vacant plot.
- The vacant plot found filled with municipal solid waste & looked like a dumping site and the foul smell was being spread in the nearby areas. Further, it was also observed that due to mass of dumped garbage in & around of the alleged vacant plot mice, mosquitoes and other insects was found breeding & roaming around.
- We tried to contact the complainant Sh. Sandeep Chaudhary through visit at his house situated opposite to the alleged vacant plot, but there was no response.

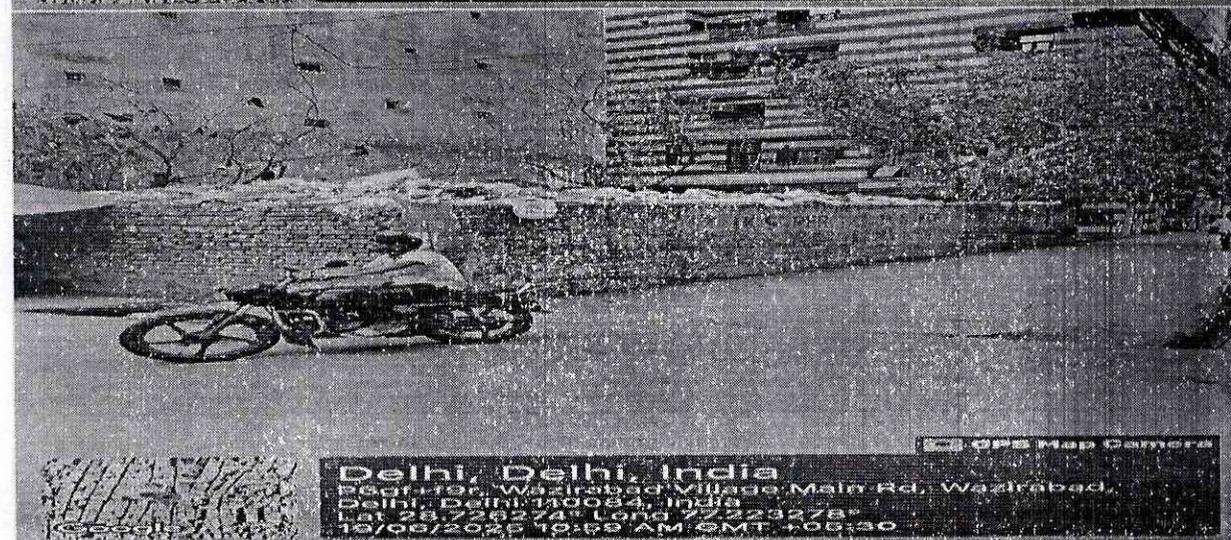
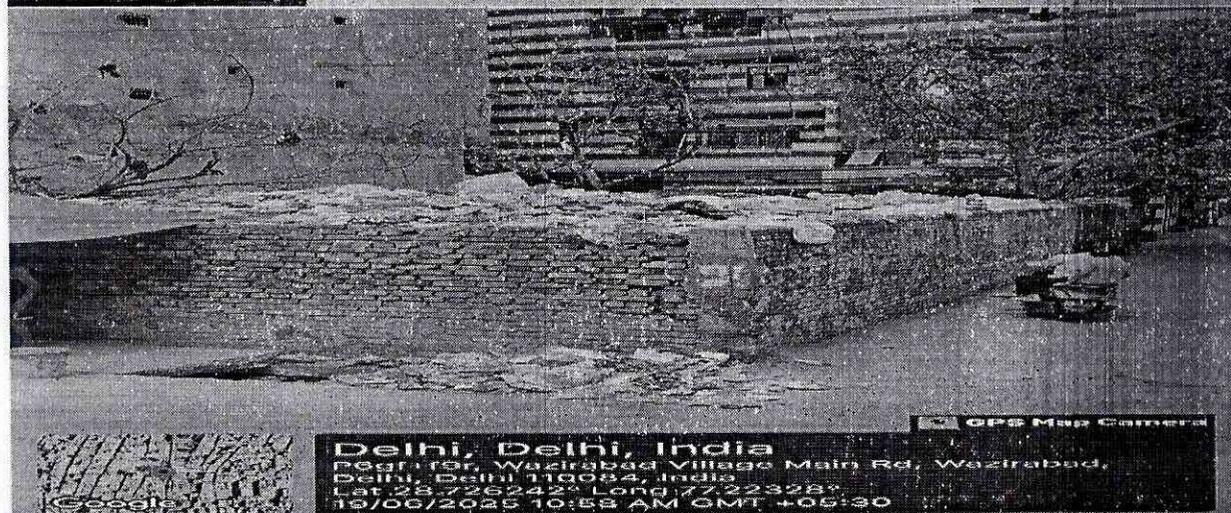
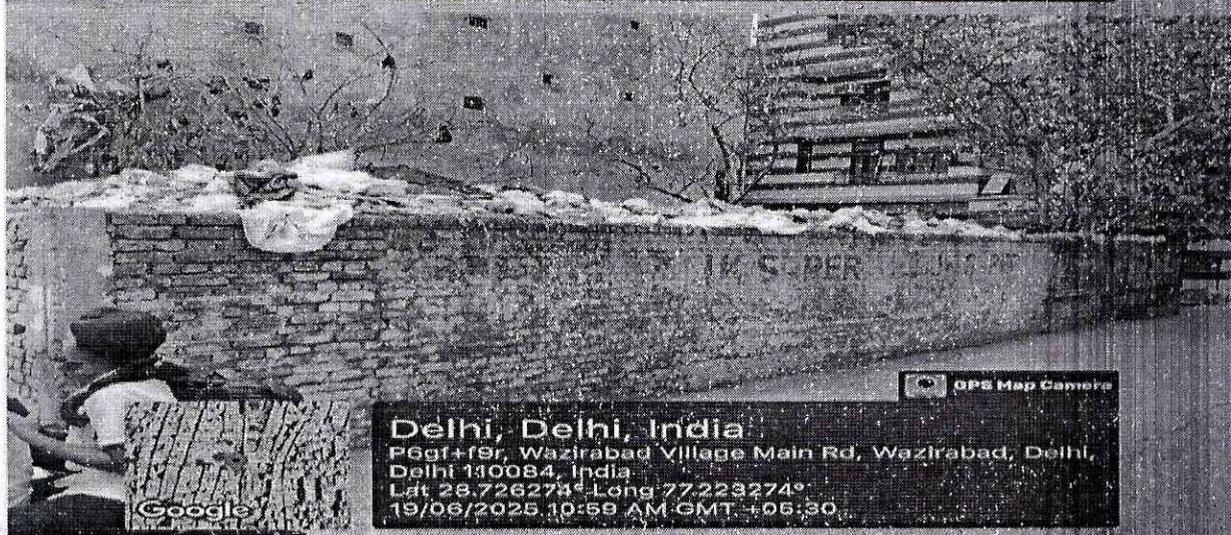
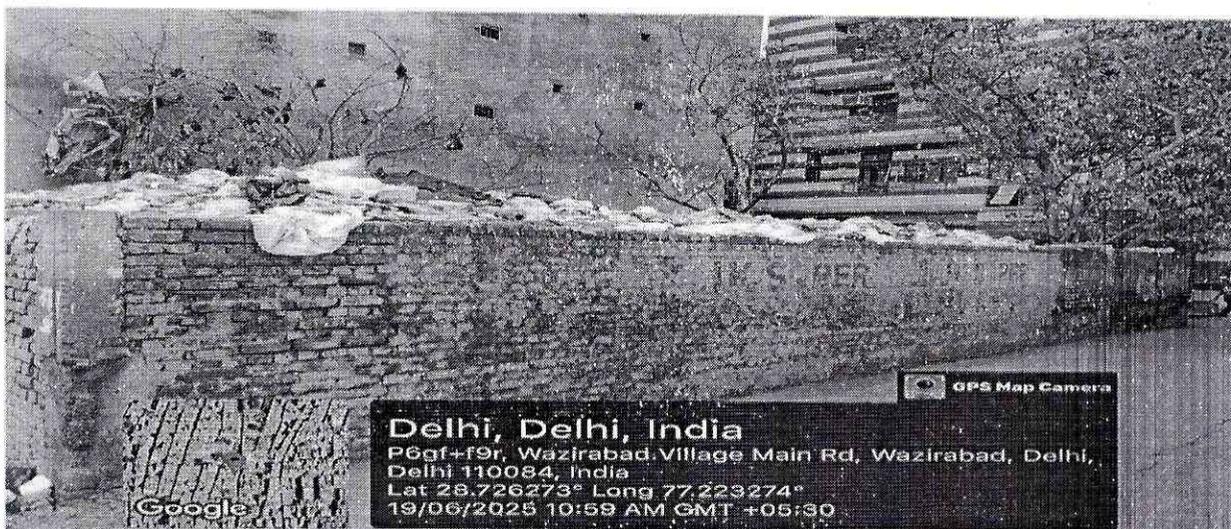
The geo-tagged & time-stamped photographs taken during the aforesaid inspection are enclosed herewith this inspection report.

(Signature)
Name & Designation of the inspecting officials
19/06/25

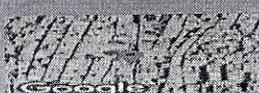
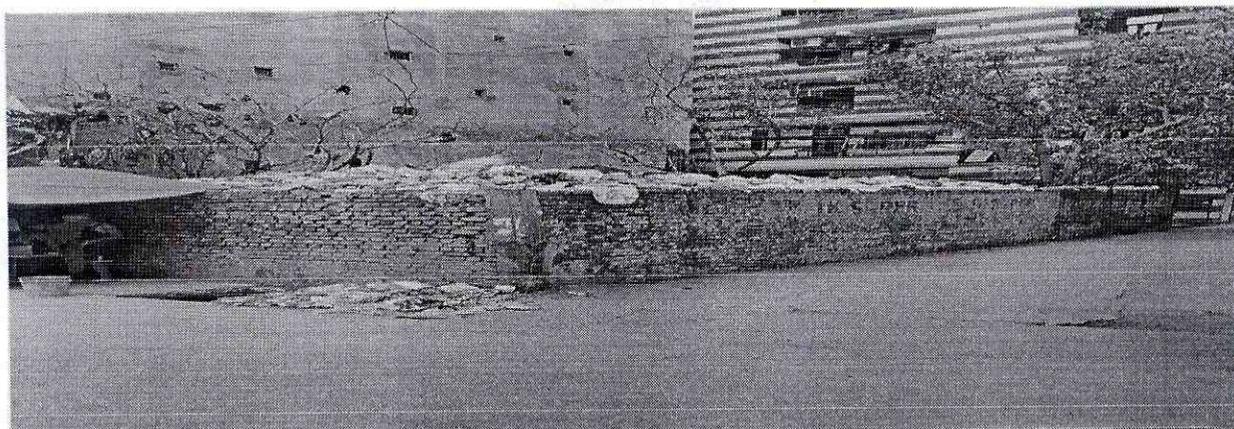
(Signature) PRANJAL
TE, CMC-7
19/06/25

(Signature)
Bhanu
TE, CMC-7
19/06/25
BHANU

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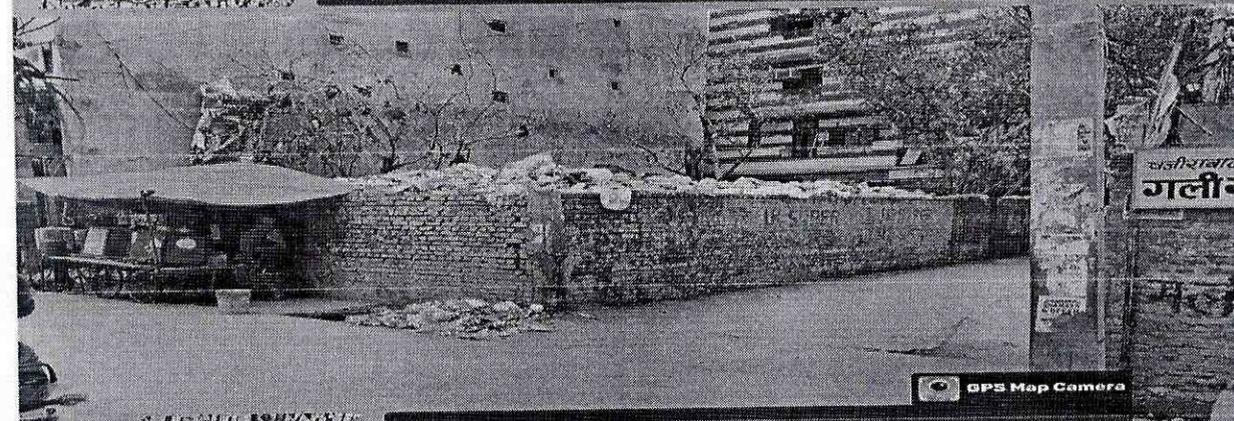


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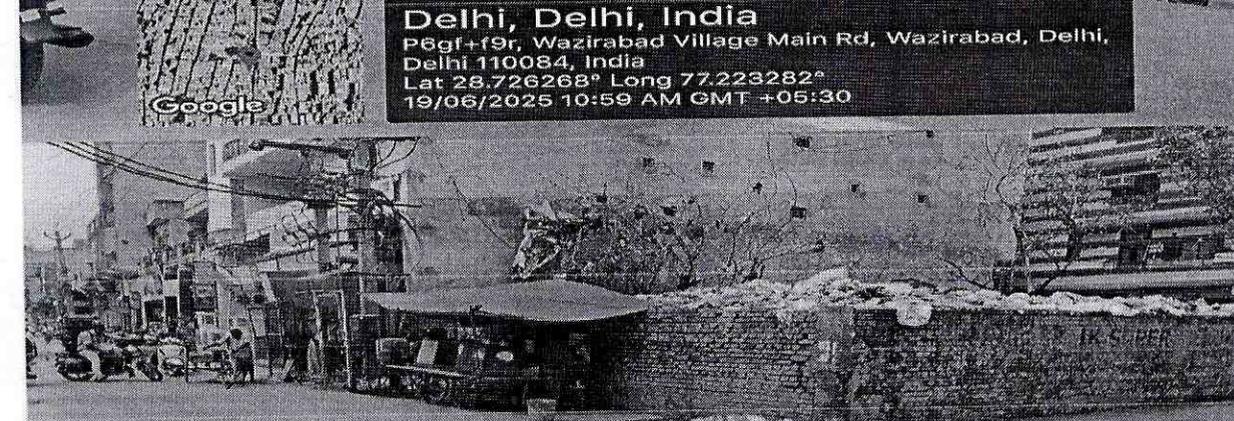
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GPS Map Camera



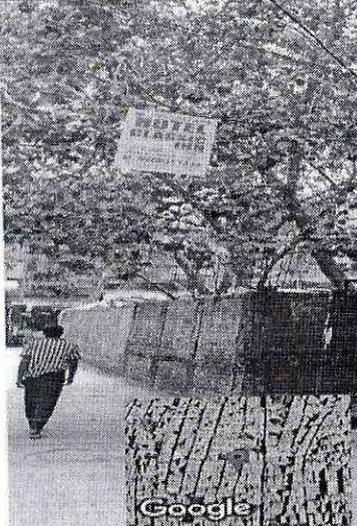
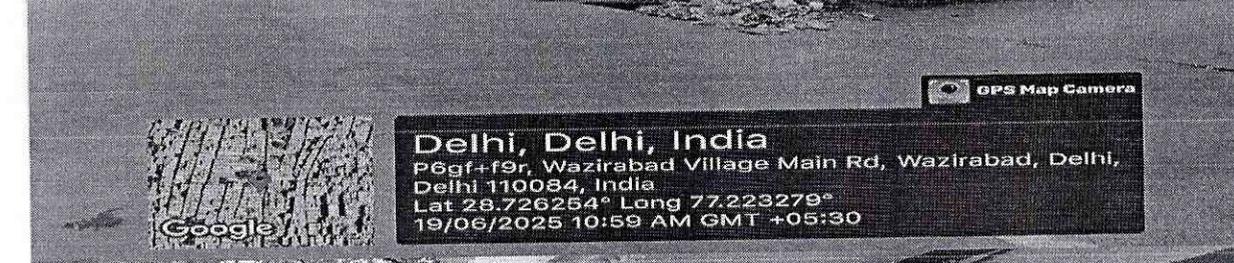
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GPS Map Camera



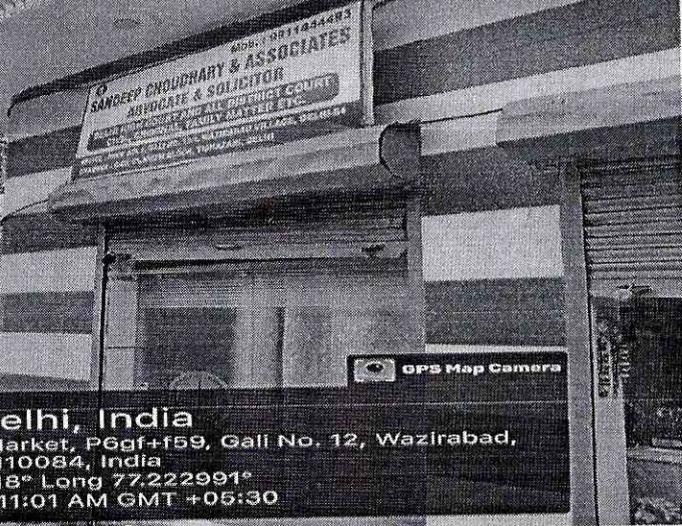
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GPS Map Camera



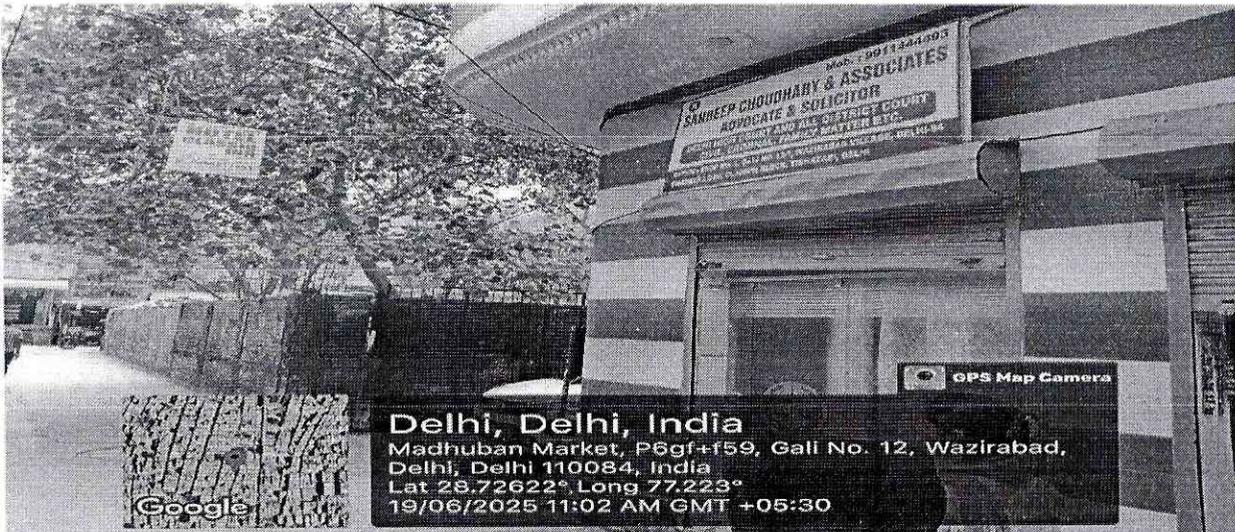
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GPS Map Camera

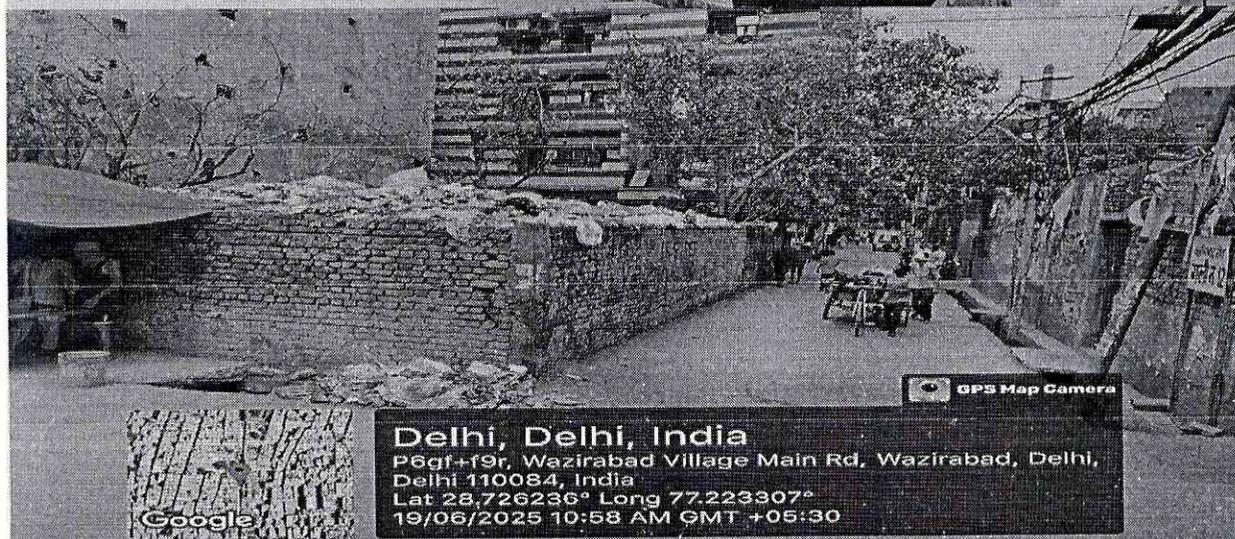


SANDEEP CHOUDHARY & ASSOCIATES
ADVOCATE & SOLICITOR
PUNJABI CHAMBER AND ALD DISTRICT COURT
C/O. CHAMBER, PUNJABI MARKET, DELHI
PHONE: 011-26101234, 011-26101235, 011-26101236
FAX: 011-26101237, 011-26101238

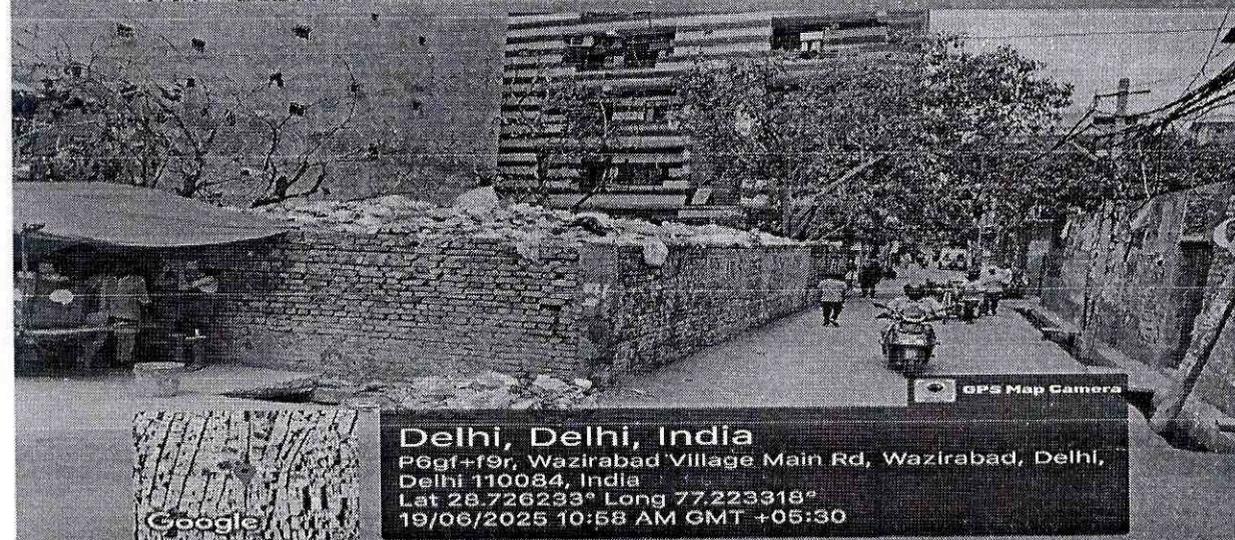
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 Delhi, Delhi 110084, India
 Lat 28.72622° Long 77.223°
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Delhi, Delhi, India
 P6gf+f9r, Wazirabad Village Main Rd, Wazirabad, Delhi,
 Delhi 110084, India
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Delhi, Delhi, India
 P6gf+f9r, Wazirabad Village Main Rd, Wazirabad, Delhi,
 Delhi 110084, India
 Lat 28.726233° Long 77.223318°
 19/06/2025 10:58 AM GMT +05:30



By Speed Post/ By E-Mail
Most Urgent/ NGT Matter

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd FLOOR, Block 1, DMRC IT Park, Shastri Park, DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in E-Mail ID: teamcmc7dpcc@gmail.com</p>	
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(9)

F. No. DPCC/CMC-VII/OA-251/2025/NGT/2025/6038-40

Dated: 23-6-25

To,

The Commissioner (MCD)
4th Floor, Dr. SPM Civic Centre,
Minto Road, Delhi – 110002.

Sub.: Regarding request to take necessary action w.r.t. Orders passed by Hon'ble NGT in O.A. No. 251/2025 in the matter of "Sandeep Choudhary Vs. State of NCT of Delhi & Ors" dated 21.05.2025.

Sir,

This has reference to the previous letter dated 14.10.2024 (copy enclosed) and order dated 21.05.2025 passed by Hon'ble National Green Tribunal in Original Application No. 251/2025 in the matter of "Sandeep Choudhary Vs. State of NCT of Delhi & Ors" (copy enclosed) regarding throwing garbage/waste in a vacant plot in front of the applicant's house by the neighbour living in the vicinity and dumping of the garbage in that vacant plot by the workers/cleaners who collect garbage from the area.

As per order dated 21.05.2025, the Hon'ble NGT has issued following directions as reproduced below:

1. The Applicant complains that the garbage in that plot has become a main spot for various health related issues and are causing dengue and malaria. During the course of hearing, learned counsel applicant has referred to the photographs collectively filed as Annexure-A and has submitted that the complaint dated 20.07.2024 (page 18) was made to the Chairman, DPCC and the complaint dated 15.07.2024 was made to the Commissioner, Municipal Corporation of Delhi (MCD). But till now the action has not been taken. Having regard to the plea which has been raised in the OA, we are of the opinion that the issue can be resolved at the level of DPCC and MCD to whom the Applicant has already approached.
2. Hence, we dispose of the OA directing the Member Secretary, DPCC and Commissioner, MCD to duly look into the complaint of the Applicant dated 20.07.2024 and 15.07.2024 respectively in accordance with law and take appropriate preventive and remedial action within eight weeks.
3. The OA is accordingly disposed of...."

In response of the above, an inspection of the aforesaid alleged vacant plot was carried out by the DPCC officials on 19.06.2025 to verify the factual position and following observations were made during aforesaid inspection:

1. No person was there to look after the aforesaid alleged vacant plot.
2. The vacant plot was found filled with municipal solid waste & looked like a dumping site and the foul smell was being spread in the nearby areas. Further, it was also observed that due to mass of dumped garbage in & around of the alleged vacant plot mice, mosquitoes and other insects was found breeding & roaming around.
3. Copy of inspection report and geo-tagged & time-stamped photographs taken during the said inspection are enclosed herewith this letter.

As per the Solid Waste Management Rules, 2016, appropriate actions regarding scientific handling & management of municipal solid waste are to be taken by the concern departments like, Department of Urban Development, Local Bodies/ Authorities, etc...

P.T.O.

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It is pertinent to mention here that, previously the complaint dated 20.07.2024 received in this office from the representative of the complaint as mentioned in the aforesaid order was forwarded to you vide F.No.

DPCC/CMC-VII/Complaints/2024/4405-06 on 14.10.2024 and you were requested to take necessary action at your end under the intimation to this office. But Action Taken Report (ATR) is still awaited from your good office.

In view of above, you are requested to kindly direct the concerned official(s) to take necessary action & submit the compliance report/ ATR in this office at the earliest.

This may be treated as most urgent, being time bound & the Hon'ble NGT matter.

This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.

Encl.: As above

Yours Sincerely,

[Handwritten Signature]
[Handwritten Date: 23/08/25]
 Dinesh Jindal, CMC-VII
 Environmental Engineer
 Delhi Pollution Control Committee
 Hind Floor, Vikas Bhawan-II,
 Upper Bela Road, Civil Line,
 Delhi-110054

Copy to: -

1. Sh. Dinesh Jindal, In-charge, Legal Cell, DPCC.
2. Master File, CMC-VII.

[Handwritten Initials]